

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
Appeal No. 75/252/ND/2021

IN THE MATTER OF:

Sher Singh Estates Pvt Ltd ... Appellant
Versus
Registrar of Companies NCT of Delhi Haryana ... Respondent

Under Section 252

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the ROC : Adv. Jyoti Khurana, Adv. Aakash Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)